

8. Direct payment from the treasury.

9. Common cadre for +2 and +3 teachers.

10. Abolition of discrimination between the teachers of State and central universities and colleges affiliated to these with respect to all perquisites.

11. Age of superannuation not below 60 years.

A pay revision committee appointed by the UGC for the revision of salary scales of teachers in universities and colleges has considered those of the demands which concern pay scales and conditions of service of teachers. The Committee has submitted its report in June 1986. The Government will examine the report and take a view on the recommendations contained in the report.

Hostels for working women

♦199. SHRIMATI RATAN KUMARI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of hostels functioning in different parts of the country for working women under various centrally sponsored schemes;

(b) the criteria for constructing such hostels; and

(c) the number of such hostels likely to be constructed in Madhya Pradesh in the near future?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO): (a) to (c) 395 Hostels have been sanctioned in different parts of the country under the Central Scheme of Assistance for Construction/Expansion of Hostel Building for Working Women with Day-Care Centre for Children.

Under the Scheme, assistance is provided to the extent of 75 per cent of the cost of construction of the hostel building or purchase of building excluding the cost of land, furniture and fixtures, to voluntary organisations/public Trusts/local bodies* or cooperative institutions working in the field of social welfare/women's welfare/women's education on receipt of applications through the State Government/Union Territory Administration concerned.

45 Working Women's Hostels have already been sanctioned in Madhya Pradesh. The Government of India will consider further proposals for Working Women's Hostels in Madhya Pradesh on receipt of application* from voluntary organisations through the State Government.

Funds are not earmarked Statewise.

Construction of Calicut Airport

*200. SHRI V. GOPALSAMY:
SHRI K. GOPALAN:

Will the Minister of TRANSPORT be pleased to state;

(a) the amount sanctioned for the construction of Calicut Airport during the last three years;

(b) the amount spent so far on the project; year-wise;

(c) the work completed so far; and

(d) by when the airport is likely to be commissioned?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER): (a) An amount of Rs. 14.66 crores was sanctioned for the above project of which an amount of Rs. 7.32 crores has been spent during the last three years.

(b) A sum of Rs. 7.70 crores has been incurred on the project from the financial year 1982-83 to 1985-86. The year-wise breakup is given below:—

(Rs. in lakhs)

Year	Amount spent
1982-83	37.85
1983-84	139.95
1984-85	286.45
1985-86	305.90
TOTAL	770.15

(c) The construction of the new airport at Calicut is being taken up in two phases. Work on the first phase consisting of development and grading of the site, is almost complete. The second phase of the work viz., construction of terminal building, technical block, runway and associated pavements, operational wall, power-house and residential quarters has already been awarded and is in progress.

(d) The airport is likely to be completed by December, 1987.

Committee on rehabilitation of women offenders

1876. SHRI B. SATYANARAYAN REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have appointed a committee to go into the question of women offenders and their rehabilitation; and

(b) if so, what are the terms of reference of the committee?

†Previously Unstarred Question 492 transferred from the 24th July, 1986.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir.

(b) The terms of reference of the Committee are:

(i) to study the procedures for the handling of women offenders in detention or custody;

(ii) to review conditions governing the treatment of women offenders in police lock-ups and penal and correctional institutions;

(iii) to examine the efficacy of institutional and other services for the reformation and rehabilitation of women offenders;

(iv) to suggest legal, administrative and organisational measures for ensuring a fair, humane and effective handling of women offender* at various stages of the criminal justice process; and

(v) to go into any other aspect relevant to women offenders within* the overall framework of the present policy of women's development.

Tambaram-Chengleput doubling project

877. SHRI VALAMPURI JOHN: Will the Minister of TRANSPORT be pleased to state:

(a) whether Government's attention has been drawn to the news item published in 'The Hindu' of 10th July, 1986 under the heading 'A double shock for Tamil Nadu'; and

(b) what are the reasons for the Railway Board's asking the Southern Railway to go slow on the Tambaram-Chengleput doubling project?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.